

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 1447 OF 2018 IN
DFR NO. 2968 OF 2018

Dated : **10th January, 2019**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

BSES Rajdhani Power Ltd.

.... **Appellant(s)**

Vs.

Delhi Electricity Regulatory Commission

.... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza

Counsel for the Respondent(s) : None

ORDER

IA NO. 1447 OF 2018

(Appl. for *condonation* of delay in filing the appeal)

Heard the learned counsel, Mr. Hasan Murtaza, appearing for the Appellant.

Respondent, though served, is unrepresented.

The learned counsel for the Appellant submitted that, there is a delay of 39 days in filing the appeal which has been explained satisfactorily in paras 4 to 10 of the application and sufficient cause has been shown therein. The delay in filing the appeal is bonafide and unintentional. The delay has been caused due to the circumstances as explained above. Therefore, he submitted that, the delay may kindly be condoned and IA may kindly be allowed. The matter may kindly be heard on merit in the interest of justice and equity.

After careful consideration of the submissions made by the learned counsel appearing for the Appellant and perusal of the reasons assigned in the application in paras 4 to 10, we find that the delay has been explained satisfactorily as sufficient cause has been shown and reasoning assigned is bonafide in nature. We accept the reasoning assigned in the application and delay in filing the appeal is condoned. IA is allowed.

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Registry is directed to number the appeal and list the matter for admission on **14.01.2019**, as requested.

(Ravindra Kumar Verma)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member